

National IP Awards- 2020

Application Form

Last date for submission of Hard and Soft Copies: 07-02-2020

Sl. No.	Category of IP Award	Forms
1	Top Indian Individual for Patents & Commercialization	Part-I, II, excel sheet
2	Top Indian Academic institution for Patents & Commercialization	Part-I, II, excel sheet
3	Top R & D institution/organization for Patents & Commercialization	Part-I, II, excel sheet
4	Top Public Limited Company / Private Limited Company for Patents & Commercialization in India 4 (a) : Manufacturing sector 4 (b) : Others	Part-I, II, excel sheet
5	Top Indian MSME for Patents & Commercialization	Part-I, II, excel sheet
6	Top Start-up for IP and commercialization	Part-I, III, excel sheet
7	Top Indian company / organization for Designs & Commercialization	Part-I, IV, excel sheet
8	Top Indian Company for creating Brand in India and abroad	Part-I, V, excel sheet
9	Top Individual / Organization for best facilitation for Registration of GI and Promotion of registered GI in India	Part-I, VI
10	Best Police Unit (District /Zone in a Commissionerate) for Enforcement of IP in India.	Part-I, VII

Note: (1) Every Applicant will be required to submit the details of IP filed/registered or granted, commercialized etc. in the prescribed format of Excel sheet in addition to the Forms.

(2) In the category of **Top Indian Individual for Patents & Commercialization**, the applicant for patent should be a natural person or in case of joint applicants all should be natural persons.

PART-I
APPLICANT'S INFORMATION
(To be submitted by all Applicants)

Application for National IP Awards 2020
(Patents, Designs, Trademarks and Geographical Indications)

Category of IP Awards (please specify) (Please tick [] the appropriate box)

- (1) **Patents & Commercialization Awards**
- i. **Indian Individual**
 - ii. **Indian Academic Institution**
 - iii. **R & D Institution/Organization**
 - iv. **Public/Private Ltd. Company (Manufacturing)**
 - v. **Public/Private Ltd. Company (Others)**
 - vi. **Indian MSME**
- (2) **Start-up for IP and Commercialization**
- (3) **Indian Company/Organisation for Designs & Commercialization**
- (4) **Creating Brand in India and abroad**
- (5) **Best Facilitation for Registration of GI and Promotion of Registered GI in India**
- (6) **Enforcement of IP by Police Unit (District /Zone in a Commissionerate) For Enforcement of IP in India**

APPLICANT DETAILS

Name of Applicant for Award	
Postal Address	
Website (if any)	
Name of the Contact Person	
Designation of the Contact Person	
Telephone No. (Landline & Mobile) of the Contact person	
Email id:	

Declaration: Certified that the information submitted herein is true and correct to the best of my knowledge and belief.

(Signature)
(Name & Designation of Applicant /Authorized signatory)

NOTE: The applicant is required to provide a proof of his eligibility with respect to the category under which he has applied for.

**To be submitted by applicants for any category of awards under
Patents & Commercialization**

**A. Number of patent applications filed, granted and commercialized in India and abroad
(details to be specified in the prescribed Excel Sheet)**

Calendar Year (January to December)	Particulars	2017	2018	2019
Total No. of patent applications filed in the respective year (<i>at least one Indian applicant</i>)	Filed in India			
	Filed abroad			
Total No. of Patents granted in the respective year. (<i>at least one Indian applicant</i>)	In India			
	Abroad			
Total No. of Patents/Applications licensed/assigned/commercialized in the respective year. (Please provide details separately in Table in Part B)	Licensed			
	Assigned			
	Commercialized			

Instructions for column A:

(a) In case of filing / grant in India :

A copy of Application Filing Receipt/ CBR/ Copy of Official Publication/ Certificate of Patent granted/ Copy of publication of grant shall be provided as a proof.

(b) In case of filing/grant abroad:

(i) Applications filed abroad by taking priority of Indian Patent application/ Applications filed directly under PCT in foreign country by fulfilling the conditions under section 39 of the Patents Act shall only be considered. (A copy of Filing receipt/copy of publication /grant certificate shall be provided as a proof)

(ii) If a patent application for the same invention is filed/granted in more than one country, the number of patent applications will be counted as **one** only, for the purpose of the award.

(c) Details of applications filed / granted **shall also be submitted** in the Excel Sheet provided therefor; failing which the provided details / application will not be considered.

B. Details of Patents/ Patent Applications licensed/assigned/commercialized along with documentary proof (Please specify against each Patent/Patent Application).

S. N.	Patent No/ Patent Application No.	Licensed		Assigned		Commercialization		
		Licensed to	Licensing year	Assigned to	Assignment year	Approximate Revenue/ Value accrued in India to the Patentee/ Licensee [Refer Section 146 (2) of the Patents Act]	Year of Commercialization	
						Manufacturing/ Services provided in India (in INR)	Importing into India (in INR)	

Declaration

Certified that the information submitted herein is true to the best of my knowledge and belief. Any false/misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature)
(Name & Designation of
the Applicant/Authorized signatory)

Part-III**(To be submitted by applications for
'Top Start-up for IP and Commercialization')****'Top Start-up for IP and Commercialization'****A : Number of IP applications filed/granted/registered**

Calendar Year (January to December)	No. of Applications (IN INDIA & ABROAD)												
	Patents filed		Patents granted		Designs filed		Designs registered		Trade Marks filed		Trade Marks registered		
	In India	Abroad	In India	Abroad	In India	Abroad	In India	Abroad	In India	Abroad	In India	Abroad	
2017													
2018													
2019													

B: Number of IP Commercialized and value of Turnover thereof:

Calendar Year (January to December)	No. of Applications commercialized (in India)					
	Patents (by self)	Patents (licensed/assigned)	Designs (by self)	Designs (licensed/assigned)	Trade Marks (by self)	Trade Marks (licensed/assigned)
2017						
2018						
2019						
Value of Turnover of IP (in INR) through commercialization as specified						
Calendar Year (January to December)	Patents		Designs		Trade Marks	
2017						
2018						
2019						

Note for column A & B:

- Copies of the certificates of patents/designs/ TM filed/granted or registered, are required to be submitted as claimed by the applicant in para A.
- List of applications & corresponding turn-over values in A & B are to be provided additionally in a separate prescribed excel sheet, failing which provided details / application will not be considered.
- Proof of value of turn over certified by a Chartered Accountant/Company Secretary/ Annual Report is to be attached along with the application for this category.

Declaration: Certified that the information submitted herein is true to the best of my knowledge and belief. Any false/ misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature)
**(Name & Designation of
the Applicant/Authorized signatory)**

Part-IV
(To be submitted by all applicants for
category of award relating to Designs & Commercialization)

Top Indian company/organization for Designs & commercialization

A. Number of Designs filed & registered in India/ foreign country

Calendar Year (January to December)	2017	2018	2019	Total
1. Filed in India				
2. Registered in India				
3. Filed in foreign country				
4. Registered in foreign country				

B. Details of commercialization of Designs

5. No. of designs licensed /assigned/ value (INR)	Nos	Nos	Nos	Nos
	(value in INR)	(value in INR)	(value in INR)	(value in INR)
a. In India				
b. In foreign country				
6. No. of New articles/ products launched based on the registered design(s)/value (INR)	Nos	Nos	Nos	Nos
	(value in INR)	(value in INR)	(value in INR)	(value in INR)
7. Quantity/Volume/Value of registered Designs products exported				

Note:

- Proof of certificate of registration/application filed is required to be submitted, along with this part of the application, by the Applicant as claimed in para A.
- Details of information in para A shall also be filled in prescribed excel sheet for the purpose of making the application for this category, failing which provided details / application will not be considered.
- Proof of value mentioned in as certified by a Chartered Accountant/Company Secretary/ Annual Report shall be attached along with the application for this category.

Declaration:

Certified that the information submitted herein is true to the best of my knowledge and belief. Any false / misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature)
(Name & Designation of
the Applicant /Authorized signatory)

Part-V
(To be submitted by all applicants for
Category of Award relating to Trade Marks)

Top Indian Company for creating Brand in India and Abroad

(A) Number of Trademarks Applied/Registered in India and Abroad

No	Calendar Year (January to December)	2017		2018		2019		Total Nos.	
		Filed	Registered	Filed	Registered	Filed	Registered	Filed	Registered
a-1	No. of marks Applied/ Registered in India								
a-2	No. of marks Applied/ Registered in Foreign Country(ies)								
	(i) Direct								
	(ii) Under Madrid System through India as Office of Origin								

(B) Details regarding licensing/commercialization and sales in Foreign Countries

b.	No. of Countries where-	2017	2018	2019	Total
b-1	Trademark(s) registered/designated for protection under Madrid System				
b-2	Trademark(s) Commercialized/used				
b-3	Trademark(s) licensed				
c	Details regarding Sales:				
c-1	Sales of goods/rendering of services (in INR) in India in terms of the respective trademark(s)				
c-2	Sales of goods/ rendering of services (in INR) in Foreign Countries in terms of the respective trademark(s)				

Instructions for column A:

1. Details of the TM applications made /TMs registered at respective Trademarks Offices of various countries are required to be submitted as claimed by the applicant in Para A.

Details in Para A shall also be submitted in the prescribed excel sheet, failing which the provided details/ application will not be considered.

2. Business turnover of the applicant as to the sale of goods/services rendered under his trademarks shall be submitted as certified by Chartered Accountant/ Company Secretary/ Annual Report.

Declaration: Certified that the information submitted herein is true to the best of my knowledge and belief. Any false / misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature)
(Name & Designation of
the Applicant /Authorized signatory)

Part-VI
(To be submitted by all applicants for
Award Relating to Geographical Indications)

Application for award in the category of GEOGRAPHICAL INDICATIONS for “Best facilitation of Registration of GI and Promotion of registered GI in India”

A. Details of GI (Applications published/registered) in respect of which the award is claimed (during last 3 years)

Name of GI	Goods	Status	
		Date of publication of Application for GI	Date of Registration of GI

B. Facilitations for GI Registration

	Calendar Year (January to December)	2017	2018	2019	Total No.
1	Facilitating filing of GI Applications (Total Nos) in India				
2	Research conducted for History of GI and Document preparation for GI to be registered				
3	Quality certification of GI Products				
4	No. of Camps/Seminars organized for awareness, creation of GI				
5	No. of meetings with user community				
6	No. of meetings with producer groups				

C. Details of Promotion Activities (for each GI), such as promotion in general, promotion for marketing/exports, activities for creation of awareness etc.

	Calendar Year (January to December)	2017	2018	2019	Total No.
1	Promotion of registered GI				
2	No. of authorized user registered /applied for				
3	No. of Stakeholders to whom legal assistance provided				
4	No. of quality control activities of GI products				
5	Promotion for Export / marketing of GI products (in Rs.)				

D. Any other activities

(Not more than 800 words or one A4 Sheet)

Note:

- The information should be given in brief and as prescribed.
- Each page of the application form, where the applicant claims activities relating to a particular GI, should be certified by the authorized signatory of the GI applicant/Proprietor of registered GI, as the case may be.
- In case the application involves multiple GIs, the respective pages should be certified by Authorized signatories of the respective Applicants / Proprietors of GI, as the case may be.
- In case of multiple GIs, one page may also contain certification by multiple Applicants / Proprietors.

Declaration: Certified that the information submitted herein is true to the best of my knowledge and belief. Any false / misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature)
**(Name & Designation of
the Applicant /Authorized signatory)**

Part-VII
(To be submitted by applicants for
awards relating to Enforcement of IP)

Award for Best Police Unit (District /Zone in a Commissionerate) for Enforcement
of IP in India

Calendar Year (January to December)	2017	2018	2019	Total
1. No. of FIR lodged on IP infringement cases				
2. No. of Charge-sheet filed against filed FIR as above				
3. No. of convictions, if any.				
4 (a). No. of raids conducted				
4(b). Value of seized goods etc. (in INR)				

Declaration: Certified that the information submitted herein is true to the best of my knowledge and belief. Any false / misleading information shall lead to cancellation of my application and withdrawal of the award, if awarded at any time.

(Signature*)
(Name & Designation of
the Applicant/Authorized signatory)

(* Not below the rank of Deputy Superintendent of Police)